

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 711

TO BE ANSWERED ON WEDNESDAY, 20TH DECEMBER, 2017

AADHAAR VERIFIED VOTER IDs

711. DR. KULAMANI SAMAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to link Aadhaar with the voters list in respective States in order to ensure the authenticity of voters and to avoid repetition;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P.P.CHAUDHARY)**

(a) to (c): The Election Commission has informed that they launched National Electoral Roll Purification and Authentication Programme (NERPAP), 2015 on 3rd March, 2015 in all States/Union territories with major objective of linking of Aadhaar with electoral roll database. However, the programme had to be suspended in view of the Hon'ble Supreme Court's interim order dated 11th August, 2015 in WP (C) No. 494 of 2012 in the matter of Justice K. S. Puttaswamy (Retd.) and another V/s Union of India and Others. At present, the matter is sub-judice.
